

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.1487/2013

Friday, this the 3<sup>rd</sup> day of May 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

1. A V Sridhar  
213 Krishi Apartments  
D Block, Vikaspuri  
New Delhi – 18
2. Pradeep Menon  
C2D/45-B, Janakpuri  
New Delhi – 58
3. G K Uma Subbiah  
1830 Sector 37, NOIDA
4. Usha Radhakrishnan  
D-5/F-3 Dilshad Colony, Delhi
5. T D Reddemma  
K-241, Sarojini Nagar, New Delhi – 23
6. Ram Avtar Sharma  
D-36/1A, Madhuban Mohalla  
N Ghonda, Delhi
7. Mahesh Gandhi  
D-7-B, Moti Nagar, New Delhi
8. Charanjeet Kaur  
794, Sector 13  
Pkt B, Dwarka, New Delhi
9. Kishan Singh  
B-30E Street No.11  
Jagatpeeri Extn., Delhi – 93
10. Sumitra Nidan  
I-1155 Jahangir Puri  
Delhi – 33
11. Mohammad Javed  
V&PO Shahabad Mohd. Pur  
New Delhi – 61

12. Bhim Narang  
380, Laxmi Bai Nagar  
New Delhi – 110 023
13. Raghunath Singh  
A-2444, Netaji Nagar, New Delhi
14. A Vijay Kumar  
Pkt F/35-B, Mayur Vihar PH-2  
Delhi 91
15. S K Paul  
16-D, Pocket B, Dilshad Garden  
Delhi – 95
16. Shiv Sharan  
H-15-B, Kalkaji  
New Delhi – 18
17. Tulsi Dass Sachdeva  
1890 Rani Bagh  
Shakur Basti, Delhi – 34
18. A K Nagpal  
BL-62, 1<sup>st</sup> Floor, L Blk  
Hari Nagar, New Delhi – 66
19. Promila Mediratta  
KP 153, Maurya Enclave  
Pitampura, Delhi – 34
20. Karori Mal  
BH-234 Shalimar Bagh (East)  
Delhi

..Applicants

(Mr. Padma Kumar S, Advocate)

### Versus

1. Union of India through  
Secretary  
Ministry of Defence  
South Block, New Delhi
2. Office of the Joint Secretary (Training)  
And Chief Administrative Officer  
Ministry of Defence  
E Block Hutments  
New Delhi – 110 011

3. Secretary  
DoP&T  
North Block, New Delhi  
(Mr. Manjeet Singh Reen, Advocate) ..Respondents

### **O R D E R (ORAL)**

#### **Justice L. Narasimha Reddy:**

Learned counsel for applicants and learned counsel for respondents fairly submit that the subject matter of this O.A. is similar as the one in O.A. No.1696/2013 decided on 10.04.2019.

2. Following the same, we dismiss the O.A., insofar as it is about challenge to the withdrawal of Modified Assured Career Progression (MACP) from the applicants. We, however, direct that the recovery of the amount paid towards MACP to the applicants shall not be effected till a specific order is passed in that behalf, on consideration of representation, which the applicants may make, within four weeks from the date of receipt of a copy of this order.

There shall be no order as to costs.

**( Aradhana Johri ) ( Justice L. Narasimha Reddy )**  
**Member (A) Chairman**

**May 3, 2019**  
/sunil/